

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 211
(IB)-197(ND)2018
IA-2586/2024

IN THE MATTER OF:

Brij Mohan Sahni

... **Applicant/Petitioner**

Versus

Pawan Buildwell Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SH. MANNI SANKARIAH SHANMUGA SUNDARAM
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Mr. Arun Bansal, Adv and Anubhav Bansal

For the Liquidator : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.
Ishaan Dhingra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2586/2024: Ld. Counsel for the Applicant is present as well as the Ld. Counsel for the Liquidator is present physically. Let a copy of IA-2586/2024 be served to the Liquidator. The Liquidator is directed to file the reply within one week. In terms of the order dated 28.02.2024, both the Liquidator as well as CD submitted that they filed the additional affidavit.

List before the Regular Bench for further hearing on 22.07.2024.

Sd/- (SUBRATA KUMAR DASH) **MEMBER (T)** **Sd/-** (MANNI SANKARIAH SHANMUGA SUNDARAM) **MEMBER (J)**